GOVERNMENT OF INDIA MINISTRY OF MINES

LOK SABHA

UNSTARRED QUESTION No. 2769

ANSWERED ON 06.08.2025

MONITORING OF THE IMPLEMENTATION OF DMF AND PMKKKY

2769. SHRI PRADEEP KUMAR SINGH:

SMT. POONAMBEN HEMATBHAI MAADAM:

SHRI VIJAY BAGHEL:

SHRI ANANTA NAYAK:

SHRI JUGAL KISHORE:

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of MINES be pleased to state:

- (a) whether the Government intends to establish a Programme Management Unit (PMU) to oversee District Mineral Foundation (DMF) and Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) particularly in jammu;
- (b) if so, the details of various responsibilities PMU would undertake ensuring compliance with the revised 2024 PMKKKY guidelines;
- (c) the percentage of DMF funds mandated to be utilised for high-priority welfare sectors:
- (d) the manner in which the PMU would ensure adherence to these allocations especially in Chhattisgarh State; and
- (e) whether the PMU would institutionalise Annual Action Plans, third-party audits, social audits and active community participation (e.g., Gram Sabha oversight) to reduce unspent funds and misallocation and if so, the details thereof?

ANSWER

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) & (b): The Government has already established a Programme Management Unit (PMU) at national level which also includes Regional Coordinators at State level to oversee District Mineral Foundation (DMF) and Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) implementation. The PMU also compiles the data regarding DMF fund collection, amount sanctioned, spent, project sanctioned, completed and ensure it to be uploaded on the National DMF portal on a regular basis by the district officials. The PMU also monitors the mandatory compliances of PMKKKY Guidelines, 2024.

Further, PMKKKY Guidelines 2024 stipulates that in order to enhance the capacity of the DMFs and for effective utilization of DMF funds, the DMF with annual collection in excess of Rs.50 crores shall set up PMU for planning technical, accounting and monitoring support. As per the information received from the State Government of Jammu & Kashmir, no DMF is qualifying, as per above parameters, to set up PMU.

- (c) & (d): PMKKKY Guidelines, 2024 mandates that at least 70% of DMF fund to be utilized under high priority sectors. PMU ensures close coordination with the States, including Chhattisgarh and DMFs through Regional Coordinators (RCs). Further, section 6 of the PMKKKY Guidelines, 2024 stipulates that the approval of expenditure of funds from DMF lies solely with the Governing Council of DMF.
- (e): The PMU closely works with DMFs to ensure that every year, within three months from the date of closure of the financial year, the DMFs to prepare an Annual Report on its activities for the respective financial year as outlined under section 10 of the PMKKKY Guidelines, 2024. Further, section 7 of the Guidelines outline that in respect of villages affected by mining situated within the scheduled areas, approval of Gram Sabha shall be required for all plans, programmes and projects to be taken up.

The PMKKKY Guidelines 2024 also mandates that DMFs shall conduct a baseline survey to formulate a five-year Perspective Plan. Based on the findings and gaps identified through this survey or assessment, the DMFs shall develop a five-year Perspective Plan strategy.
